



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - III SECTION)**MINUTES OF THE NORMS COMMITTEE- III****MEETING No.** NC/3/MEET/Jul/202324/9**DATED:** 28/07/2023Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Jul/202324/9 dated 28/07/2023 of Norms Committee - III for the year 2023-24 was held on 28/07/2023 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	T SONGZALIAN, Deputy DGFT	DGFT(HQ)
2	UTTAM SARKAR, Assistant Section Officer	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	DINESHNARAIN MATHUR, Technical Consultant	DGFT
6	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Jul/202324/9													
Case Status	Case Approved													
Party Name	SUDEEP NUTRITION PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	HQRNORM APPLY 00004920AM23													
RA File Number	NA													
Licence No and Date	NA													
Norms Committee Decision:														
The Committee considered the request of firm for fixation of ad-hoc norms to enable them to obtain Advance Authorization from concerned RA and it was decided to ratify ad-hoc norms as per details given below or as applied by the firm, whichever is less: -														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Vitamin AD3 Oily Premix (Each gm export item contains 1.00 MIU of Vitamin A Palmitate)</td><td>2500 kg.</td><td>1</td><td>Vitamin A Palmitate 1.7 MIU</td><td>1485.30 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	Vitamin AD3 Oily Premix (Each gm export item contains 1.00 MIU of Vitamin A Palmitate)	2500 kg.	1	Vitamin A Palmitate 1.7 MIU	1485.30 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Vitamin AD3 Oily Premix (Each gm export item contains 1.00 MIU of Vitamin A Palmitate)	2500 kg.	1	Vitamin A Palmitate 1.7 MIU	1485.30 kg.										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	2 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	SUDEEP NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00004921AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the request of firm for fixation of ad-hoc norms to enable them to obtain Advance Authorization from concerned RA and it was decided to ratify ad-hoc norms as per details given below or as applied by the firm, whichever is less: -	

Export Product	Qty.	Sl. No.	Import Items	Qty.
A Palmitate 250 CWS (Containing NLT 57% modified starch)	8333.33 kg	1	Modified Starch	4823.50 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	3 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SRIAM LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00005208AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has not submitted the application properly on DGFT back office portal. Hence, the Committee decided to withdrawn the case.	

Case No.	4 / NC/3/MEET/Jul/202324/9										
Case Status	Case Approved										
Party Name	MANKIND PHARMA LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023										
HQ File Number	HQRNORM REVIW00005709AM23										
RA File Number	052404000450 AM21										
Licence No and Date	0511000017/null										
Norms Committee Decision:											
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>SPIROKIND 25 (SPIRONOLACTONE TABLETS. BP 25 MG)</td><td>1 Number</td><td>1</td><td>SPIRONOLACTONE PH.EUR.</td><td>25.50 mg</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	SPIROKIND 25 (SPIRONOLACTONE TABLETS. BP 25 MG)	1 Number	1	SPIRONOLACTONE PH.EUR.	25.50 mg
Export Product	Qty.	Sl. No.	Import Items	Qty.							
SPIROKIND 25 (SPIRONOLACTONE TABLETS. BP 25 MG)	1 Number	1	SPIRONOLACTONE PH.EUR.	25.50 mg							

SPIROKIND 50 (SPIRONOLACTONE TABLETS. BP 50 MG)	1 Number	2	SPIRONOLACTONE PH.EUR.	51.00 mg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	5 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ROYAL PHARMA
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00000117AM24
RA File Number	039504000958 AM15
Licence No and Date	0310793866/12/02/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has not furnished valid justification for enhancement. Hence, the Committee decided to reject the case.	

Case No.	6 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SHREE GANESH REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00003812AM23
RA File Number	342404000295 AM15
Licence No and Date	3410040965/16/02/2015
Norms Committee Decision:	
Shri Chandu Kothia had attended the virtual meeting and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation, firm was requested to furnish the following information/documents: -	
Percentage yield on molar basis of three stage reaction as stated in personal hearing. Sample of shipping bills and bill of entry of the export products and statement of export import of the Authorization.	

Case No.	7 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00006223AM23
RA File Number	292404000002 AM17
Licence No and Date	2910025262/23/09/2016
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case	

Case No.	8 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	PARAMOUNT AROMACHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00001869AM23
RA File Number	052404000399 AM17
Licence No and Date	0510400599/02/12/2016
Norms Committee Decision: The committee considered the request of the firm for review of ad-hoc norms and committee has observed that information given by the firm in reply to DL is not clear. Therefore, Committee has decided to call for Metal Balance Sheet on the basis of information given by the firm.	

Case No.	9 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00006224AM23
RA File Number	292404000009 AM17
Licence No and Date	2910025281/23/02/2017
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	10 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	NATURAL HERBS & FORMULATIONS
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00004230AM23

RA File Number	612404000001 AM18
Licence No and Date	6110001419/13/04/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	11 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	PARAMOUNT AROMACHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00001867AM23
RA File Number	052404000008 AM18
Licence No and Date	0510402246/18/04/2017
Norms Committee Decision:	
The committee considered the request of the firm for review of ad-hoc norms and committee has observed that information given by the firm in reply to DL is not clear. Therefore, Committee has decided to call for Metal Balance Sheet on the basis of information given by the firm.	

Case No.	12 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	NATURAL HERBS & FORMULATIONS
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00004226AM23
RA File Number	612404000002 AM18
Licence No and Date	6110001452/18/08/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	13 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ROYAL PHARMA
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00000123AM24
RA File Number	039504000424 AM18
Licence No and Date	0310815337/23/08/2017

Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	
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Case No.	14 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00006225AM23
RA File Number	292404000006 AM18
Licence No and Date	2910025308/30/10/2017
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	15 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	PARAMOUNT AROMACHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00001870AM23
RA File Number	052404000297 AM18
Licence No and Date	0510404439/31/10/2017
Norms Committee Decision: The committee considered the request of the firm for review of ad-hoc norms and committee has observed that information given by the firm in reply to DL is not clear. Therefore, Committee has decided to call for Metal Balance Sheet on the basis of information given by the firm.	

Case No.	16 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	NATURAL HERBS & FORMULATIONS
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00004092AM23
RA File Number	612404000004 AM18
Licence No and Date	6110001484/16/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not attended the personal	

hearing even after repeated reminder. Hence, the Committee decided to **reject** the case.

Case No.	17 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00003343AM23
RA File Number	039404000911 AM18
Licence No and Date	0310819230/19/02/2018

Norms Committee Decision:

Decision:The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

S. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.
1	Sodium Chloride 9% 50 ml	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non-PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			11	SF9 195/95 Plastic film non PVC for Primary	Net + 1%

				packing	Wastage
			15	OFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
2	Sodium Chloride 9 % 100 ml	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			11	SF9 195/95 Plastic film non PVC for Primary packing	Net + 1% Wastage
			15	OFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX	Net + 1%

				Karton) AUS	Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
3	Sodium Chloride 9% 250 ml	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			12	SF9 195/100 Plastic film non-PVC for Primary packing	Net + 1% Wastage
			15	OFR2 150/524 Plastic film non-PVC for Secondary packing	Net + 1% Wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net

4	Sodium Chloride 0.9% 500 ml	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non- PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			13	SF9 195/135 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
5	Sodium Chloride 0.9% 1000 ml	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage

			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			14	SF9 195/140 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
6	Glucose 10% 500 ml	1 Number	2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1%

					Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			13	SF9 195/135 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
7	Glucose 5%100 ml	1 Number	2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			11	SF9 195/95 Plastic film non PVC for Primary packing	Net + 1% Wastage
			15	OFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage

			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
8	Glucos 5% 250 ml	1 Number	2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			12	SF9 195/100 Plastic film non PVC for Primary packing	Net + 1% Wastage
			15	OFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
9	Glucose 5% 500 ml	1 Number	2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage

			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			13	SF9 195/135 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
10	Glucose 5% 1000 ml	1 Number	2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1%

					Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			14	SF9 195/140 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
11	Water for injection 500ml	1 Number	2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			13	SF9 195/135 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage

			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
12	Water for injection 1000ml	1 Number	2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			14	SF9 195/140 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
13	Sodium Lactate (Hartmanns) 500 ml	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage

			2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			13	SF9 195/135 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			17	SODIUM LACTATE (PURASAL SP/F 60)(Pharma grade)	Net content in export + 2% wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
			20	Pallets CP3 1140 x 870(Aus)(Heat Treated)	Net to Net
14	Sodium Lactate (Hartmanns) 1000 ml	/1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage

			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			14	SF9 195/140 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			17	SODIUM LACTATE (PURASAL SP/F 60)(Pharma grade)	Net content in export + 2% wastage
			18	Corrugated Boxes 385 x 285 x 220mm(FFX Karton) AUS	Net + 1% Wastage
			19	Pallets CP5 1140x1170(Aus)(Heat Treated)	Net to Net
15	Sodium Chloride 0.9% 50ml (DE)	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1%

					Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			8	Corrugated Boxes 385 x 285 x 220mm(FFX Karton)	Net + 1% Wastage
			9	Direction Sheet(insert)for NS 50,100,250, 500 &1000ml	Net + 1% Wastage
			10	EURO PALLET(HEAT TREATED)1200 x 800	Net to Net
			11	SF9 195/95 Plastic film non PVC for Primary packing	Net + 1% Wastage
			15	OFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			21	Shipper Label	Net + 1% Wastage
16	Sodium Chloride 0.9% 100ml (DE)	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage

			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			8	Corrugated Boxes 385 x 285 x 220mm(FFX Karton)	Net + 1% Wastage
			9	Direction Sheet(insert)for NS 50,100,250, 500 &1000ml	Net + 1% Wastage
			10	EURO PALLET(HEAT TREATED)1200 x 800	Net to Net
			11	SF9 195/95 Plastic film non PVC for Primary packing	Net + 1% Wastage
			15	OFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			21	Shipper Label	Net + 1% Wastage
17	Sodium Chloride 0.9% 250ml (DE)	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP	Net + 1%

				membrane 0.8	Wastage
			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			8	Corrugated Boxes 385 x 285 x 220mm(FFX Karton)	Net + 1% Wastage
			9	Direction Sheet(insert)for NS 50,100,250, 500 &1000ml	Net + 1% Wastage
			10	EURO PALLET(HEAT TREATED)1200 x 800	Net to Net
			12	SF9 195/100 Plastic film non PVC for Primary packing	Net + 1% Wastage
			15	OFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			21	Shipper Label	Net + 1% Wastage
18	Sodium Chloride 0.9% 500ml (DE)	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage

			6	Ship Shape Break of Infusion blue	Net + 1% Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			8	Corrugated Boxes 385 x 285 x 220mm(FFX Karton)	Net + 1% Wastage
			9	Direction Sheet(insert)for NS 50,100,250, 500 &1000ml	Net + 1% Wastage
			10	EURO PALLET(HEAT TREATED)1200 x 800	Net to Net
			13	SF9 195/135 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			21	Shipper Label	Net + 1% Wastage
19	Sodium Chloride 0.9% 1000ml (DE)	1 Number	1	Sodium Chloride NACL Pharmaceutical quality active pharmaceutical ingredient(API) SANAL P	Net content in export + 2% wastage
			2	UFR2 150/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			3	Hot Stamping foil	Net + 1% Wastage
			4	Ship Shape Corpus Infusion	Net + 1% Wastage
			5	Ship Shape Corpus Injection with PP membrane 0.8	Net + 1% Wastage
			6	Ship Shape Break of Infusion blue	Net + 1%

					Wastage
			7	Ship Shape Break of Injection	Net + 1% Wastage
			8	Corrugated Boxes 385 x 285 x 220mm(FFX Karton)	Net + 1% Wastage
			9	Direction Sheet(insert)for NS 50,100,250, 500 &1000ml	Net + 1% Wastage
			10	EURO PALLET(HEAT TREATED)1200 x 800	Net to Net
			14	SF9 195/140 Plastic film non PVC for Primary packing	Net + 1% Wastage
			16	OFR2 120/524 Plastic film non PVC for Secondary packing	Net + 1% Wastage
			21	Shipper Label	Net + 1% Wastage

RA concerned may take further necessary action as per above decision of NC

Case No.	18 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00005535AM23
RA File Number	039404000527 AM19
Licence No and Date	0310823957/24/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain why the firm has shown the export product as (FI) and what is the meaning of (FI) in export description given in their application.	

Case No.	19 / NC/3/MEET/Jul/202324/9
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Case Status	Case Rejected
Party Name	ROYAL PHARMA
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00000091AM24
RA File Number	039504000720 AM19
Licence No and Date	0310824487/17/10/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has not furnished valid justification for enhancement. Hence, the Committee decided to reject the case.	

Case No.	20 / NC/3/MEET/Jul/202324/9			
Case Status	Case Approved			
Party Name	MALLADI DRUGS AND PHARMACEUTICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023			
HQ File Number	HQRNORM REVIW00002622AM23			
RA File Number	042404000143 AM19			
Licence No and Date	0410164962/10/12/2018			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				

Case No.	21 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	MALLADI DRUGS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00001752AM23
RA File Number	042404000218 AM19
Licence No and Date	0410165065/04/01/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
Trioxabicyclooctane	1 kg.	1	cis-2-Butane-1.4-diol	1.29 kg.
		2	Methanol	Not showing in GST.
		3	2,2-Dimethoxy Propane	2.59 kg.
		4	Acetonitrile	1.80 kg.
		5	Methylene Di chloride	2.20 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	22 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SYMBIOSIS PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00000804AM23
RA File Number	332404000002 AM20
Licence No and Date	3310030527/16/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply.

Hence, the Committee decided to **reject** the case.

Case No.	23 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	MALLADI DRUGS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00001751AM23
RA File Number	042404000089 AM20
Licence No and Date	0410166026/29/08/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
Trioxabicyclooctane	1 kg.	1	cis-2-Butane-1.4-diol	1.29 kg.
		2	Methanol	Not showing in GST.
		3	2,2-Dimethoxy Propane	2.59 kg.
		4	Acetonitrile	1.80 kg.
		5	Methylene Di chloride	2.20 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	24 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00004154AM23
RA File Number	039404000526 AM20
Licence No and Date	0310832396/23/10/2019

Norms Committee Decision:

The Committee considered the case as per agenda and the Committee has observed that information/documents furnished by the firm is mismatch, therefore, the Committee has decided to call the firm for attending **Personal Hearing** before Norms Committee to explain its case alongwith all relevant documents

Case No.	25 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	MENTHA AND ALLIED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	018205000947AM20
RA File Number	052404000601 AM20
Licence No and Date	0510413159/01/01/2020

Norms Committee Decision:

Shri Harshvardhan Nanda, Director, Shri Suresh Chandra Dhyani, General Manager and Shri Arun Khetan had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representatives of the firm and after deliberation it has been decided to fix the ad-hoc norms as under: -

S. No.	Item Of Export	Quantity
1	ORANGE ALDEHYDE	645.89 kg
2	D LIMONENE	82348 kg
3	ORANGE OIL 10X	9042.11 kg

S. No.	Item Of Import	Quantity Allowed
1	ORANGE OIL (Aldehyde content 0.8 percent to 1.6 percent)	96,576 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	26 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ARENE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00004461AM23
RA File Number	092404000024 AM21
Licence No and Date	0910068681/28/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	27 / NC/3/MEET/Jul/202324/9													
Case Status	Case Approved													
Party Name	HALDIA PETROCHEMICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	018205001399AM21													
RA File Number	022404000027 AM21													
Licence No and Date	0210209928/18/06/2020													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Benzene (from olefinic complex)</td><td>1 MT</td><td>1</td><td>Light Naphtha</td><td>1.194 MT</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	28 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	018205001400AM21
RA File Number	022404000028 AM21

Licence No and Date	0210209929/18/06/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				
Export Product	Qty.	Sl. No.	Import Items	Qty.
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
RA concerned may take further necessary action as per above decision of NC.				

Case No.	29 / NC/3/MEET/Jul/202324/9			
Case Status	Case Approved			
Party Name	HALDIA PETROCHEMICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023			
HQ File Number	018205001417AM21			
RA File Number	022404000030 AM21			
Licence No and Date	0210209934/23/06/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				
Export Product	Qty.	Sl. No.	Import Items	Qty.
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
RA concerned may take further necessary action as per above decision of NC.				

Case No.	30 / NC/3/MEET/Jul/202324/9			
Case Status	Case Approved			
Party Name	HALDIA PETROCHEMICALS LIMITED			

Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	018205001418AM21													
RA File Number	022404000031 AM21													
Licence No and Date	0210209935/23/06/2020													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Benzene (from olefinic complex)</td><td>1 MT</td><td>1</td><td>Light Naphtha</td><td>1.194 MT</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	31 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00007266AM23
RA File Number	052404000225 AM21
Licence No and Date	0510414951/20/08/2020
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:-	
i. Technical Literature in support of yield at step –I and III. ii. Details of byproducts, their quantity and documented sale value. iii. Requirement and recovery of solvents at each step. iv. Past production/consumption data for 2020-21, 2021-22 and 2022-23 duly certified by Central taxes and GST Authorities. v. Sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.	

Case No.	32 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00004537AM23
RA File Number	052404000265 AM21
Licence No and Date	0510415091/02/09/2020
Norms Committee Decision: The committee considered the request of firm for review of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Commercial value of Terpenes and High Boiler obtained. With documentary evidence. 2. Recovery of Iso Propyl Alcohol (IPA) in manufactured process. 3. We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	33 / NC/3/MEET/Jul/202324/9			
Case Status	Case Approved			
Party Name	MANKIND PHARMA LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023			
HQ File Number	HQRNORM REVIW00005708AM23			
RA File Number	052404000277 AM21			
Licence No and Date	0510415162/09/09/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				

Case No.	34 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred

Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00000568AM23
RA File Number	052404000295 AM21
Licence No and Date	0510415273/21/09/2020
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	35 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00004138AM23
RA File Number	092404000365 AM21
Licence No and Date	0910069368/22/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and following have been observed by the committee: - i. Firm has now changed the starting stage and the entire chemistry and the yields. ii. No technical justification for above change or enhancement. iii. No technical literature in support of molar requirement of import item No.1. iv. We may call sample shipping bills from the firm and call the comments of TE. In view of the above, the Committee decided to call the firm for attending Personal Hearing before Norms Committee to explain the above points.	

Case No.	36 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00007267AM23
RA File Number	052404000395 AM21
Licence No and Date	0510415782/09/11/2020
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for	

following information/documents from the firm: -

1. **Justification of low yield of 76%.**
2. **We may call sample shipping bills from the firm and call the comments of TE**

Case No.	37 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	018205001869AM21
RA File Number	052404000441 AM21
Licence No and Date	0510415972/24/11/2020
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	38 / NC/3/MEET/Jul/202324/9										
Case Status	Case Approved										
Party Name	HALDIA PETROCHEMICALS LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023										
HQ File Number	HQRNORM APPLY 00056201AM21										
RA File Number	02AA04007088 AM21										
Licence No and Date	0211000149/06/01/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Benzene (from olefinic complex)</td><td>1 MT</td><td>1</td><td>Light Naphtha</td><td>1.194 MT</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.							
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	39 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	HALDIA PETROCHEMICALS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	HQRNORM APPLY 00073161AM21													
RA File Number	02AA04008233 AM21													
Licence No and Date	0211000237/29/01/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Benzene (from olefinic complex)</td><td>1 MT</td><td>1</td><td>Light Naphtha</td><td>1.194 MT</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	40 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00092003AM21
RA File Number	038504000144 AM21
Licence No and Date	0311000450/25/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	41 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00099106AM21
RA File Number	02AA04010200 AM21
Licence No and Date	0211000381/08/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	42 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00000419AM23
RA File Number	05AA04037727 AM21
Licence No and Date	0511001580/08/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
Azithromycin (Lyophilized Bulk Sterile) [Axithromycin Dihydrate Sodium Sterile, Assay NLT 49.8%]	1 kg.	1	Azithromycin Dihydrate	0.508 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	43 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023

HQ File Number	HQRNORM APPLY 00103407AM21
RA File Number	03AA04019762 AM21
Licence No and Date	0311002479/15/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm applied under para 4.18 of HBP Vol.2 (Non-Infringing Process) applicable for pharmaceutical product manufacture which does not require for fixation of ad-hoc norms. Hence, the Committee decided to Withdrawn the case.	

Case No.	44 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00107278AM21
RA File Number	03AA04022151 AM21
Licence No and Date	0311002655/19/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
IMPACT SOLUTION FOR CATS 0.40 ML(EACH ML CONTAINS IMIDACLOPRID 100 MG +MOXIDECTIN 10 MG)	1 Number	1	MOXIDECTIN	122.40 gms
IMPACT SOLUTION FOR CATS 0.80 ML(EACH ML CONTAINS IMIDACLOPRID 100 MG +MOXIDECTIN 10 MG)	1 Number	2	MOXIDECTIN	244.80 gms
IMPACT SOLUTION FOR DOGS 0.40 ML(EACH ML CONTAINS IMIDACLOPRID 100 MG +MOXIDECTIN 25 MG)	1 Number	3	MOXIDECTIN	306.00 gms
IMPACT SOLUTION FOR DOGS 1 ML(EACH ML CONTAINS IMIDACLOPRID 100 MG	1 Number	4	MOXIDECTIN	765.00 gms

+MOXIDECTIN 25 MG)				
IMPACT SOLUTION FOR DOGS 2.50 ML(EACH ML CONTAINS IMIDACLOPRID 100 MG +MOXIDECTIN 25 MG)	1 Number	5	MOXIDECTIN	765.00 gms
IMPACT SOLUTION FOR DOGS 4 ML(EACH ML CONTAINS IMIDACLOPRID 100 MG +MOXIDECTIN 25 MG)	1 Number	6	MOXIDECTIN	1530.00 gms

RA concerned may take further necessary action as per above decision of NC.

Case No.	45 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00004030AM23
RA File Number	03AA04033623 AM21
Licence No and Date	0311003093/08/04/2021

Norms Committee Decision:

The Committee considered the request of firm for review of ad-hoc norms and it was decided to call for following information / documents from the firm:

- Yield is just about 50%. Please submit any Publish Literature for low yield.**
- Production / Consumption data for last two years duly certified by GST.**
- Any earlier decision of Norms Committee for same export product.**
- We may call sample shipping bills from the firm and call the comments of TE.**

Case No.	46 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00008340AM22
RA File Number	02AA04000735 AM22

Licence No and Date	0211000529/09/04/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				
Export Product	Qty.	Sl. No.	Import Items	Qty.
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT

RA concerned may take further necessary action as per above decision of NC

Case No.	47 / NC/3/MEET/Jul/202324/9																		
Case Status	Case Approved																		
Party Name	SUDEEP PHARMA PRIVATE LIMITED																		
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023																		
HQ File Number	HQRNORM APPLY 00020260AM22																		
RA File Number	34AA04000021 AM22																		
Licence No and Date	3411000455/16/04/2021																		
Norms Committee Decision:																			
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																			
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>SORBIC ACID 50 (ENCAPSULATED SORBIC ACID 50 WITH VEGETABLE FAT) *Net content of SORBIC ACID 50% should be in the export product.</td><td>100 MT</td><td>1</td><td>SORBIC ACID</td><td>50.0 MT</td></tr><tr><td>SORBIC ACID 66(ENCAPSULATED SORBIC ACID 66 WITH VEGETABLE FAT) *Net content of SORBIC ACID 66% should be in the export product.</td><td>100 MT</td><td>2</td><td>SORBIC ACID</td><td>66.0 MT</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	SORBIC ACID 50 (ENCAPSULATED SORBIC ACID 50 WITH VEGETABLE FAT) *Net content of SORBIC ACID 50% should be in the export product.	100 MT	1	SORBIC ACID	50.0 MT	SORBIC ACID 66(ENCAPSULATED SORBIC ACID 66 WITH VEGETABLE FAT) *Net content of SORBIC ACID 66% should be in the export product.	100 MT	2	SORBIC ACID	66.0 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.															
SORBIC ACID 50 (ENCAPSULATED SORBIC ACID 50 WITH VEGETABLE FAT) *Net content of SORBIC ACID 50% should be in the export product.	100 MT	1	SORBIC ACID	50.0 MT															
SORBIC ACID 66(ENCAPSULATED SORBIC ACID 66 WITH VEGETABLE FAT) *Net content of SORBIC ACID 66% should be in the export product.	100 MT	2	SORBIC ACID	66.0 MT															

SORBIC ACID 70(ENCAPSULATED SORBIC ACID 70 WITH VEGETABLE FAT) *Net content of SORBIC ACID 70% should be in the export product.	100 MT	3	SORBIC ACID	70.0 MT
SORBIC ACID 85(ENCAPSULATED SORBIC ACID 85 WITH VEGETABLE FAT) *Net content of SORBIC ACID 85% should be in the export product.	100 MT	4	SORBIC ACID	85.0 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	48 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00023689AM22
RA File Number	07AA04002023 AM22
Licence No and Date	0711000922/21/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	49 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00027802AM22
RA File Number	07AA04002553 AM22
Licence No and Date	0711000992/27/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	50 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected

Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00027804AM22
RA File Number	07AA04002549 AM22
Licence No and Date	0711000993/27/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	51 / NC/3/MEET/Jul/202324/9			
Case Status	Case Approved			
Party Name	HALDIA PETROCHEMICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023			
HQ File Number	HQRNORM APPLY 00035006AM22			
RA File Number	02AA04003459 AM22			
Licence No and Date	0211000648/07/05/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				

Case No.	52 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00036355AM22
RA File Number	03AA04007493 AM22
Licence No and Date	0311003675/09/05/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to **reject** the case.

Case No.	53 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00108212AM22
RA File Number	05AA04019922 AM22
Licence No and Date	0511002989/05/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
CEFEPIME FOR INJECTION	1 kg.	1	CEFEPIME HCL	0.655 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	54 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00116038AM22
RA File Number	09AA04003251 AM22
Licence No and Date	0911001059/16/06/2021

Norms Committee Decision:

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The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Ertapenem for Injection 1 Gram / Vial((Each vial contains Ertapenem Sodium equivalent to Ertapenem 1 Gram))	1 Number	1	Ertapenem Sodium	1.151 gm.
RA concerned may take further necessary action as per above decision of NC				

Case No.	55 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00122392AM22
RA File Number	09AA04004589 AM22
Licence No and Date	0911001093/23/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No.NC/3/MEET/Apr/202324/1** dated **28/04/2023** against advance authorization **No. 0911004131** dated **08/12/2022**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Tobramycin for Inhalation solution 60 mg / ml (300 mg / 5 ml)	1 Number	1	Tobramycin Sulfate	370.20 mg
Tobramycin for Inhalation solution 75 mg / ml (300 mg / 4 ml)	1 Number	2	Tobramycin Sulfate	370.20 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	56 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00122419AM22
RA File Number	34AA04003768 AM22
Licence No and Date	3411000762/23/06/2021
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE..	

Case No.	57 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001127AM24
RA File Number	NA
Licence No and Date	3411000771/28/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	58 / NC/3/MEET/Jul/202324/9										
Case Status	Case Approved										
Party Name	LYRUS LIFE SCIENCES PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023										
HQ File Number	HQRNORM REVIW00003920AM23										
RA File Number	07AA04005177 AM22										
Licence No and Date	0711001417/06/07/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>BEZAFIBRATE Tablet 200 mg</td><td>1500000.0 Numbers</td><td>1</td><td>BEZAFIBRATE</td><td>306 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	BEZAFIBRATE Tablet 200 mg	1500000.0 Numbers	1	BEZAFIBRATE	306 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.							
BEZAFIBRATE Tablet 200 mg	1500000.0 Numbers	1	BEZAFIBRATE	306 kg.							

BEZAFIBRATE Tablet 400 mg	2100000.0 Numbers	2	BEZAFIBRATE	650 kg.
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RA concerned may take further necessary action as per above decision of NC.

Case No.	59 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00137048AM22
RA File Number	34AA04005105 AM22
Licence No and Date	3411000838/12/07/2021
Norms Committee Decision: The committee considered the request of firm for fixation of ad-hoc norms and committee has observed that information furnished by the firm is incomplete and it was decided to call for following information/documents from the firm:- 1. Copy of Drugs Manufacturing License (DML). 2. Complete chemistry, Molecular weight and percentage yield on molar basis. 3. Certificate of Analysis (CoA) of export product. 4. We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	60 / NC/3/MEET/Jul/202324/9			
Case Status	Case Approved			
Party Name	HALDIA PETROCHEMICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023			
HQ File Number	HQRNORM APPLY 00137496AM22			
RA File Number	02AA04013191 AM22			
Licence No and Date	0211000929/13/07/2021			
Norms Committee Decision:				
T				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				

Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
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RA concerned may take further necessary action as per above decision of NC.

Case No.	61 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00139649AM22
RA File Number	02AA04013519 AM22
Licence No and Date	0211000948/15/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	62 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00143924AM22
RA File Number	07AA04016516 AM22
Licence No and Date	0711001521/21/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to **reject** the case.

Case No.	63 / NC/3/MEET/Jul/202324/9
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Case Status	Case Approved													
Party Name	BEST VALUE CHEM PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	HQRNORM REVIW00004039AM23													
RA File Number	34AA04005924 AM22													
Licence No and Date	3411000924/02/08/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty.</th></tr><tr><td rowspan="2">Hexyl Salicylate ((n-Hexyl-ortho-Hydroxy Benzoate))</td><td rowspan="2">1 kg.</td><td>1</td><td>n-Hexanol (Lorol C 6/ Nacol 6-99)</td><td>0.510 kg.</td></tr><tr><td>2</td><td>Salicylic Acid</td><td>0.682 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	Hexyl Salicylate ((n-Hexyl-ortho-Hydroxy Benzoate))	1 kg.	1	n-Hexanol (Lorol C 6/ Nacol 6-99)	0.510 kg.	2	Salicylic Acid	0.682 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Hexyl Salicylate ((n-Hexyl-ortho-Hydroxy Benzoate))	1 kg.	1	n-Hexanol (Lorol C 6/ Nacol 6-99)	0.510 kg.										
		2	Salicylic Acid	0.682 kg.										
RA concerned may take further necessary action as per above decision of NC														

Case No.	64 / NC/3/MEET/Jul/202324/9										
Case Status	Case Approved										
Party Name	BEST VALUE CHEM PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023										
HQ File Number	HQRNORM REVIW00004041AM23										
RA File Number	34AA04005925 AM22										
Licence No and Date	3411000923/02/08/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Benzyl Acetone (Jastone)((4-phenyl-butan-2-one))</td><td>1 kg.</td><td>1</td><td>Benzaldehyde</td><td>0.895 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	Benzyl Acetone (Jastone)((4-phenyl-butan-2-one))	1 kg.	1	Benzaldehyde	0.895 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.							
Benzyl Acetone (Jastone)((4-phenyl-butan-2-one))	1 kg.	1	Benzaldehyde	0.895 kg.							

RA concerned may take further necessary action as per above decision of NC.

Case No.	65 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	MEHK CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00004318AM23
RA File Number	03AA04061020 AM22
Licence No and Date	0311006197/16/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	66 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00177182AM22
RA File Number	05AA04076110 AM22
Licence No and Date	0511004515/06/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	67 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00178872AM22
RA File Number	34AA04007161 AM22
Licence No and Date	3411001079/07/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -	

Export Product	Qty.	Sl. No.	Import Items	Qty.
Dimethyl Benzyl Carbinyl Butyrate ((1-Cyclohexyl-2-methylpropan-2-yl butanoate))	1 kg	1	N BUTYRIC ANHYDRIDE	0.80 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	68 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00007301AM23
RA File Number	05AA04061713 AM22
Licence No and Date	0511004657/10/09/2021

Norms Committee Decision:

The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:-

- i. **Technical Literature in support of yield at step –I and III.**
- ii. **Details of byproducts, their quantity and documented sale value.**
- iii. **Requirement and recovery of solvents at each step.**
- iv. **Past production/consumption data for 2020-21, 2021-22 and 2022-23 duly certified by Central taxes and GST Authorities.**
- v. **Sample of shipping bills and bill of entry of the export products along with statement of Input-output as per export documents of the said authorization.**

Case No.	69 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00184658AM22
RA File Number	05AA04081685 AM22
Licence No and Date	0511004757/15/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to **reject** the case.

Case No.	70 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	GANGWAL CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00187865AM22
RA File Number	03AA04083531 AM22
Licence No and Date	0311007077/20/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case	

Case No.	71 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00006805AM23
RA File Number	04AA04015436 AM22
Licence No and Date	0411001511/22/09/2021
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	72 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00005815AM23
RA File Number	03AA040106163 AM22
Licence No and Date	0311007214/25/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -	

Export Product	Qty.	Sl. No.	Import Items	Qty.
AZELASTINE EYE DROPS 8ML (Each ML contains Azelastine HCL 0.004 gm)	1 Number	1	AZELASTINE HYDROCHLORIDE	4.08 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	73 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00195013AM22
RA File Number	09AA04004969 AM22
Licence No and Date	0911001626/27/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Ceftazidime powder for preparation of solution for Intramuscular and Intravenous administration 1 gram	312500 Numbers	1	Ceftazidime for Injection Bulk Sterile (containing NLT 118 mg Sodium carbonate)	400 kg.
Ceftazidime powder for preparation of solution for Intramuscular and Intravenous administration 2 gram	39063 Numbers	2	Ceftazidime for Injection Bulk Sterile (containing NLT 232 mg sodium carbonate)	100 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	74 / NC/3/MEET/Jul/202324/9
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Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00196404AM22
RA File Number	07AA04026654 AM22
Licence No and Date	0711002016/28/09/2021
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE	

Case No.	75 / NC/3/MEET/Jul/202324/9													
Case Status	Case Approved													
Party Name	FDC LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	HQRNORM REVIW00005837AM23													
RA File Number	03AA040106642 AM22													
Licence No and Date	0311007268/28/09/2021													
Norms Committee Decision:														
T														
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>BRIMONIDINE Tartrate Eye Drop, 0.2% w/v, 5 ml vial.</td><td>1 Number</td><td>1</td><td>BRIMONIDINE L TARTRATE</td><td>10.2 mg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	BRIMONIDINE Tartrate Eye Drop, 0.2% w/v, 5 ml vial.	1 Number	1	BRIMONIDINE L TARTRATE	10.2 mg.
Export Product	Qty.	Sl. No.	Import Items	Qty.										
BRIMONIDINE Tartrate Eye Drop, 0.2% w/v, 5 ml vial.	1 Number	1	BRIMONIDINE L TARTRATE	10.2 mg.										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	76 / NC/3/MEET/Jul/202324/9			
Case Status	Case Approved			
Party Name	JODAS EXPOIM PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023			
HQ File Number	HQRNORM APPLY 00198447AM22			
RA File Number	09AA04014674 AM22			
Licence No and	0911001659/30/09/2021			

Date

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (5000 IU/ 1ml) (Each ml contains Heparin Sodium 5000 IU)	1 Number	1	Heparin Sodium	27.50 mg
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (10000 IU/ 2 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	2	Heparin Sodium	55.00 mg
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (25000 IU/ 5 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	3	Heparin Sodium	137.50 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	77 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	VACHICHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00003902AM23
RA File Number	07AA04028991 AM22
Licence No and Date	0711002024/30/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	78 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00201651AM22

RA File Number	07AA04031322 AM22
Licence No and Date	0711002073/04/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	79 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00201659AM22
RA File Number	07AA04034939 AM22
Licence No and Date	0711002076/04/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	80 / NC/3/MEET/Jul/202324/9																
Case Status	Case Approved																
Party Name	GLAND PHARMA LTD																
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023																
HQ File Number	HQRNORM APPLY 00206565AM22																
RA File Number	09AA04010507 AM22																
Licence No and Date	0911001380/08/10/2021																
Norms Committee Decision:																	
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																	
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty.</th></tr><tr><td rowspan="3">Heparin Injection BP, 5000IU/5ml, 5ml Vial(Each ml contains, Heaprin Sodium BP 1000IU, Benzyl Alcohol BP 0.95 percent w/v, Water for Injection BP q.s.)</td><td rowspan="3">1 Number</td><td>1</td><td>Heparin Sodium</td><td>27.5 mg.</td></tr><tr><td>2</td><td>Glass Vials</td><td>1.02 Numbers</td></tr><tr><td>3</td><td>Rubber Stoppers</td><td>1.01 Numbers</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	Heparin Injection BP, 5000IU/5ml, 5ml Vial(Each ml contains, Heaprin Sodium BP 1000IU, Benzyl Alcohol BP 0.95 percent w/v, Water for Injection BP q.s.)	1 Number	1	Heparin Sodium	27.5 mg.	2	Glass Vials	1.02 Numbers	3	Rubber Stoppers	1.01 Numbers
Export Product	Qty.	Sl. No.	Import Items	Qty.													
Heparin Injection BP, 5000IU/5ml, 5ml Vial(Each ml contains, Heaprin Sodium BP 1000IU, Benzyl Alcohol BP 0.95 percent w/v, Water for Injection BP q.s.)	1 Number	1	Heparin Sodium	27.5 mg.													
		2	Glass Vials	1.02 Numbers													
		3	Rubber Stoppers	1.01 Numbers													

		4	Flip off Seals	1.01 Numbers
Heparin Injection BP, 25000IU/5ml, 5ml Vial(Each ml contins, Heaprin Sodium BP 5000IU, Benzyl Alcohol BP 0.95 percent w/v, Water for Injection BP q.s.)	1 Number	5	Heparin Sodium	137.5 mg.
		6	Glass Vials	1.02 Numbers
		7	Rubber Stoppers	1.01 Numbers
		8	Flip off Seals	1.01 Numbers

RA concerned may take further necessary action as per above decision of NC.

Case No.	81 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00215795AM22
RA File Number	03AA040109357 AM22
Licence No and Date	0311007760/18/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm applied under para-4.18 of HBP Vol.2 (Non Infringing Process) applicable for Pharmaceutical product manufacture which does not require for fixation of ad-hoc norms. Hence, the Committee decided to Withdrawn the case.	

Case No.	82 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00226895AM22
RA File Number	02AA04031501 AM22
Licence No and Date	0211001401/26/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-	

Export Product	Qty.	Sl. No.	Import Items	Qty.
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT

RA concerned may take further necessary action as per above decision of NC

Case No.	83 / NC/3/MEET/Jul/202324/9													
Case Status	Case Approved													
Party Name	HALDIA PETROCHEMICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	HQRNORM APPLY 00227901AM22													
RA File Number	02AA04030895 AM22													
Licence No and Date	0211001406/27/10/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Benzene (from olefinic complex)</td><td>1 MT</td><td>1</td><td>Light Naphtha</td><td>1.194 MT</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	84 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	BAZAYAN ENTERPRISES LLP
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00003373AM23
RA File Number	03AA04078009 AM22
Licence No and Date	0311008047/29/10/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to **reject** the case.

Case No.	85 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00006964AM23
RA File Number	09AA04016788 AM22
Licence No and Date	0911001796/29/10/2021
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	86 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00239769AM22
RA File Number	09AA04001389 AM22
Licence No and Date	0911001808/02/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Deptt. of Bio-Technology for obtaining their comments.	

Case No.	87 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00246330AM22
RA File Number	03AA040117679 AM22
Licence No and Date	0311008378/09/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm applied under para4.18 of HBP Vol.2 (Non Infringing Process) applicable for Pharmaceutical product manufacture which does not require for fixation of ad-hoc norms. Hence, the Committee decided to Withdrawn the case.	

Case No.	88 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	AMINES AND PLASTICIZERS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00004678AM23
RA File Number	03AA040113998 AM22
Licence No and Date	0311008443/11/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	89 / NC/3/MEET/Jul/202324/9			
Case Status	Case Approved			
Party Name	AURORE LIFE SCIENCES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023			
HQ File Number	HQRNORM APPLY 00255683AM22			
RA File Number	09AA04016606 AM22			
Licence No and Date	0911001869/17/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Dronedarone HCL (pharmaceutical product)	1 kg	1	Salicylaldehyde	1.00 kg
		2	Dimethyl formamide	1.00 kg
		3	Methylenedichloride	15.00 kg
		4	Iso propyl Alcohol	4.60 kg
		5	Di-n-butylamine	0.667 kg
		6	Methyl-2-bromo hexanoate	1.32 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	90 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00257369AM22
RA File Number	09AA04017800 AM22
Licence No and Date	0911001879/18/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (5000 IU/ 1 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	1	Heparin Sodium	27.50 mg
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (10000 IU/ 2 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	2	Heparin Sodium	55.00 mg
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (25000 IU/ 5 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	3	Heparin Sodium	137.50 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	91 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023

HQ File Number	HQRNORM APPLY 00261552AM22																							
RA File Number	09AA04017897 AM22																							
Licence No and Date	0911001904/22/11/2021																							
Norms Committee Decision:																								
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																								
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (5000 IU/ 1 ml)(Each ml contains Heparin Sodium 5000 IU)</td><td>1 Number</td><td>1</td><td>Heparin Sodium</td><td>27.50 mg</td></tr><tr><td>Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (10000 IU/ 2 ml)(Each ml contains Heparin Sodium 5000 IU)</td><td>1 Number</td><td>2</td><td>Heparin Sodium</td><td>55.00 mg</td></tr><tr><td>Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (25000 IU/ 5 ml)(Each ml contains Heparin Sodium 5000 IU)</td><td>1 Number</td><td>3</td><td>Heparin Sodium</td><td>137.50 mg</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (5000 IU/ 1 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	1	Heparin Sodium	27.50 mg	Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (10000 IU/ 2 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	2	Heparin Sodium	55.00 mg	Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (25000 IU/ 5 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	3	Heparin Sodium	137.50 mg
Export Product	Qty.	Sl. No.	Import Items	Qty.																				
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (5000 IU/ 1 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	1	Heparin Sodium	27.50 mg																				
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (10000 IU/ 2 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	2	Heparin Sodium	55.00 mg																				
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (25000 IU/ 5 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	3	Heparin Sodium	137.50 mg																				
RA concerned may take further necessary action as per above decision of NC.																								

Case No.	92 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00262564AM22
RA File Number	03AA04013560 AM22
Licence No and Date	0311008775/23/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	93 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023																							
HQ File Number	HQRNORM APPLY 00265144AM22																							
RA File Number	09AA04017903 AM22																							
Licence No and Date	0911001933/25/11/2021																							
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:- <table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (5000 IU/ 1 ml)(Each ml contains Heparin Sodium 5000 IU)</td> <td>1 Number</td> <td>1</td> <td>Heparin Sodium</td> <td>27.50 mg</td> </tr> <tr> <td>Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (10000 IU/ 2 ml)(Each ml contains Heparin Sodium 5000 IU)</td> <td>1 Number</td> <td>2</td> <td>Heparin Sodium</td> <td>55.00 mg</td> </tr> <tr> <td>Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (25000 IU/ 5 ml)(Each ml contains Heparin Sodium 5000 IU)</td> <td>1 Number</td> <td>3</td> <td>Heparin Sodium</td> <td>137.50 mg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export Product	Qty.	Sl. No.	Import Items	Qty.	Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (5000 IU/ 1 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	1	Heparin Sodium	27.50 mg	Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (10000 IU/ 2 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	2	Heparin Sodium	55.00 mg	Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (25000 IU/ 5 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	3	Heparin Sodium	137.50 mg
Export Product	Qty.	Sl. No.	Import Items	Qty.																				
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (5000 IU/ 1 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	1	Heparin Sodium	27.50 mg																				
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (10000 IU/ 2 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	2	Heparin Sodium	55.00 mg																				
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (25000 IU/ 5 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	3	Heparin Sodium	137.50 mg																				

Case No.	94 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00274252AM22
RA File Number	09AA04018274 AM22
Licence No and Date	0911001996/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-	

Export Product	Qty.	Sl. No.	Import Items	Qty.
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (5000 IU/ 1 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	1	Heparin Sodium	27.50 mg
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (10000 IU/ 2 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	2	Heparin Sodium	55.00 mg
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (25000 IU/ 5 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	3	Heparin Sodium	137.50 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	95 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SUMAR BIOTECH LLP
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00291905AM22
RA File Number	08AX04000034 AM22
Licence No and Date	0811003488/20/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	96 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00295564AM22
RA File Number	09AX04000038 AM22
Licence No and Date	0911002144/23/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply.	

Hence, the Committee decided to **reject** the case.

Case No.	97 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00295569AM22
RA File Number	09AX04000039 AM22
Licence No and Date	0911002145/23/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	98 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00006967AM23
RA File Number	09AX04000070 AM22
Licence No and Date	0911002189/28/12/2021
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	99 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00326841AM22
RA File Number	09AA04016329 AM22
Licence No and Date	0911002348/21/01/2022
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	100 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	HALDIA PETROCHEMICALS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	HQRNORM APPLY 00326904AM22													
RA File Number	02AX04000093 AM22													
Licence No and Date	0211001846/21/01/2022													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:- <table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Benzene (from olefinic complex)</td> <td>1 MT</td> <td>1</td> <td>Light Naphtha</td> <td>1.194 MT</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export Product	Qty.	Sl. No.	Import Items	Qty.	Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT										

Case No.	101 / NC/3/MEET/Jul/202324/9													
Case Status	Case Approved													
Party Name	HALDIA PETROCHEMICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	HQRNORM APPLY 00327195AM22													
RA File Number	02AX04000080 AM22													
Licence No and Date	0211001852/21/01/2022													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:- <table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Benzene (from olefinic complex)</td> <td>1 MT</td> <td>1</td> <td>Light Naphtha</td> <td>1.194 MT</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export Product	Qty.	Sl. No.	Import Items	Qty.	Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT										

Case No.	102 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00345828AM22
RA File Number	09AX04000205 AM22
Licence No and Date	0911002465/07/02/2022
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	103 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00347493AM22
RA File Number	52AX04000059 AM22
Licence No and Date	5211001995/08/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	104 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00351303AM22
RA File Number	09AX04000191 AM22
Licence No and Date	0911002504/11/02/2022
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	105 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	PIL PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023

HQ File Number	HQRNORM APPLY 00356272AM22
RA File Number	05AX04000849 AM22
Licence No and Date	0511008550/15/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	106 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00356332AM22
RA File Number	08AX04000424 AM22
Licence No and Date	0811004069/15/02/2022
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	107 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00367304AM22
RA File Number	09AX04000261 AM22
Licence No and Date	0911002566/25/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-	

Export Product	Qty.	Sl. No.	Import Items	Qty.
Nirmatrelvir (Pharmaceutical product)	1 kg.	1	(AS, 3S)-A-((tert-butyloxycarbonyl) amino)-2-oxo-3-pyrrolinepropanoic acid methyl ester (60-8)	1.25 kg.
		2	(1R,2S,5S)-Methyl 6,6-dimethyl-3-azabicyclo[3.1.0]hexane-2-carboxylate hydrochloride (77-1)	1.58 kg.

		3	BOC-tertbutyl-Leucine (35-9)	1.98 kg.
RA concerned may take further necessary action as per above decision of NC.				

Case No.	108 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	MISTAIR HEALTH AND HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00375016AM22
RA File Number	03AX04001352 AM22
Licence No and Date	0311012252/04/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	109 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00378768AM22
RA File Number	05AX04001194 AM22
Licence No and Date	0511010747/07/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	110 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00379532AM22
RA File Number	08AX04000605 AM22
Licence No and Date	0811004316/08/03/2022
Norms Committee Decision:	
T	

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
DOXYCYCLINE DISPERSIBLE TABLETS 100 MG (EACH UNCOATED DISPERSIBLE TABLET CONTAINS: DOXYCYCLINE MONOHYDRATE PH.EUR. EQ. TO DOX YCYCLINE 100 MG [IN WHICH ACTIVE INGREDIENT DOXYCYCLINE MONOHYDRATE USED IS 53.000 KGS.])	1 Number	1	DOXYCYCLINE MONOHYDRATE EP / BP / IP / USP / PH. EUR.	102.908 mg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	111 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SHIVA BIO CHEM INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00382075AM22
RA File Number	50AX04000031 AM22
Licence No and Date	5011000413/10/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call the firm for attending **Personal Hearing** before Norms Committee to explain its case with the following information/documents:

- i. **COA of import and export item indicating percentage purity.**
- ii. **If any, By-Product obtained, please furnish details of quantity and value of such By-Product.**
- iii. **End use of Export Product.**
- iv. **We may call sample shipping bills from the firm and call the comments of TE.**

Case No.	112 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved

Party Name	HALDIA PETROCHEMICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	HQRNORM APPLY 00386453AM22													
RA File Number	02AX04000187 AM22													
Licence No and Date	0211002100/14/03/2022													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:- <table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Benzene (from olefinic complex)</td> <td>1 MT</td> <td>1</td> <td>Light Naphtha</td> <td>1.194 MT</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC					Export Product	Qty.	Sl. No.	Import Items	Qty.	Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT										

Case No.	113 / NC/3/MEET/Jul/202324/9													
Case Status	Case Approved													
Party Name	HALDIA PETROCHEMICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023													
HQ File Number	HQRNORM APPLY 00389089AM22													
RA File Number	02AX04000201 AM22													
Licence No and Date	0211002113/16/03/2022													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: - <table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import Items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Benzene (from olefinic complex)</td> <td>1 MT</td> <td>1</td> <td>Light Naphtha</td> <td>1.194 MT</td> </tr> </tbody> </table>					Export Product	Qty.	Sl. No.	Import Items	Qty.	Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT
Export Product	Qty.	Sl. No.	Import Items	Qty.										
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT										

RA concerned may take further necessary action as per above decision of NC.

Case No.	114 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00390945AM22
RA File Number	02AX04000207 AM22
Licence No and Date	0211002128/17/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
Benzene (from olefinic complex)	1 MT	1	Light Naphtha	1.194 MT

RA concerned may take further necessary action as per above decision of NC.

Case No.	115 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00409480AM22
RA File Number	34AX04000458 AM22
Licence No and Date	3411002061/31/03/2022

Norms Committee Decision:

We may call sample shipping bills from the firm and call the comments of TE.

Case No.	116 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00000438AM23

RA File Number	03AX04001990 AM22
Licence No and Date	0311014190/26/04/2022
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	117 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	HARMAN FINOCHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00000485AM23
RA File Number	03AX04000399 AM23
Licence No and Date	0311014263/29/04/2022
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	118 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SAINOR LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00000500AM23
RA File Number	09AX04000372 AM22
Licence No and Date	0911002924/29/04/2022
Norms Committee Decision:	
The committee considered the request of firm for fixation of ad-hoc norms and it was decided to call for following information/documents from the firm: - 1. Percentage of Tetrahydrofuran in export product. 2. Recovery of Tetrahydrofuran if used as a solvent. 3. We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	119 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00000703AM23
RA File Number	09AX04000059 AM23

Licence No and Date	0911002979/11/05/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				
Export Product	Qty.	Sl. No.	Import Items	Qty.
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (5000 IU/ 1 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	1	Heparin Sodium	27.50 mg
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (10000 IU/ 2 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	2	Heparin Sodium	55.00 mg
Heparin sodium Solution for intravenous and subcutaneous administration 5000 IU / ml - (25000 IU/ 5 ml)(Each ml contains Heparin Sodium 5000 IU)	1 Number	3	Heparin Sodium	137.50 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	120 / NC/3/MEET/Jul/202324/9			
Case Status	Case Approved			
Party Name	INNOVARE LABS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023			
HQ File Number	HQRNORM APPLY 00000708AM23			
RA File Number	26AX04000007 AM23			
Licence No and Date	2611000574/11/05/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				
Export Product	Qty.	Sl. No.	Import Items	Qty.
(R)-9-[2-(Phosphonomethoxy)-	1 kg.	1	ADENINE	0.85 kg

propyl] adenine monohydrate or Tenofovir Fumarate (TCX) II		2	R-(+)-PROPYLENE CARBONATE	0.79 kg.
		3	DIETHYL P TOLUENE SULFONYLOXYMETHYL	1.00 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	121 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00000715AM23
RA File Number	03AX04000356 AM23
Licence No and Date	0311014646/11/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
PDSH(PDSH TECHNICAL)	1 kg.	1	2 FLURO A NILINE	0.66 kg.
		2	ETHYL CHLOROFORMATE	0.55 kg.
		3	DI METHYL FORMAMIDE	Deleted (not given in production/consumption data & also not a main reactant
		4	ETHYL 3 AMINO 4 4 4 TRIFLUOROCROTONATE	0.66 kg.
		5	POTASSIUM CARBONATE	0.31 kg.

RA concerned may take further necessary action as per above decision of NC

Case No.	122 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00000741AM23
RA File Number	07AX04000110 AM23
Licence No and Date	0711003978/13/05/2022

Norms Committee Decision:

Committee considered the case as per agenda and taking cue from earlier decision for same export product/import item in Meeting No. **NC/3/MEET/Mar/20202223/24 dated 13/04/2023** against advance authorization No. **0711002880 dated 16/01/2022**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets -Theophylline 125 Mg +Guar gum 4.375 Mg(9142857 No. of Tabs)(Theop-1142.857 +GUAR.GUM 40.000KGS)	1 no. of Tablet	1	Theophylline BP / EP / USP / PH.EURAnhydrous Powder	127.5 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets -Theophylline 200 Mg +Guar gum 7.00Mg(9142857 No. of Tabs)(Theop- 1828.571+GUAR.GUM 64.000 KGS	1 no. of Tablet	1	Theophylline BP / EP / USP / PH.EURAnhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets -Theophylline 250 Mg +Guar gum 8.750 Mg(9142857 No. of Tabs)(Theop-2285.714+GUAR.GUM 80.000 KGS)	1 no. of Tablet	1	Theophylline BP / EP / USP / PH.EURAnhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets -Theophylline 300 Mg +Guar gum 10.5 Mg(9142857 No. of Tabs)(Theop-2742.857+GUAR.GUM	1 no. of	1	Theophylline BP / EP / USP / PH.EURAnhydrous Powder	306.0 mg

96.000 KGS)	Tablet	2	Guar Gum IH (BP / EP / USP / PHEUR)	10.5 mg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.	123 / NC/3/MEET/Jul/202324/9			
Case Status	Case Approved			
Party Name	AMI ORGANICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023			
HQ File Number	HQRNORM APPLY 00000753AM23			
RA File Number	52AX04000039 AM23			
Licence No and Date	5211002485/13/05/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				
Export Product	Qty.	Sl. No.	Import Items	Qty.
5-NITROSO-2,4,6- TRIAMINOPYRIMIDINE	1 kg.	1	MALONONITRILE	0.571 kg.
		2	"GUANIDINE HCL "	0.826 kg.
		3	"N,N DIMETHYL FORMAMIDE 99. 5% (Tech. Spec. Liquid)"	0.632 kg.
RA concerned may take further necessary action as per above decision of NC.				

Case No.	124 / NC/3/MEET/Jul/202324/9			
Case Status	Case Rejected			
Party Name	UNITED BIOTECH PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023			
HQ File Number	HQRNORM APPLY 00000757AM23			
RA File Number	05AX04000267 AM23			

Licence No and Date	0511012548/13/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	125 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SHIVA BIO CHEM INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00000856AM23
RA File Number	50AX04000018 AM23
Licence No and Date	5011000486/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case with the following information/documents: i. COA of import and export item indicating percentage purity. ii. If any, By-Product obtained, please furnish details of quantity and value of such By-Product. iii. End use of Export Product. iv. We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	126 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00000912AM23
RA File Number	09AX04000058 AM23
Licence No and Date	0911003033/20/05/2022
Norms Committee Decision: We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	127 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00000918AM23
RA File Number	07AX04000117 AM23

Licence No and Date	0711004046/21/05/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				
Export Product	Qty.	Sl. No.	Import Items	Qty.
PROCHLORPERZINE MALEATE BUCCAL TABLETS 3MG(PROCHLORPERZINE MALEATE BUCCAL TABLETS 3MG BP/EP/USP/IP 13.50KG)	1 Number	1	PROCHLORPERAZINE MALEATE	3.06 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	128 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	HETERO DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00000975AM23
RA File Number	09AX04000080 AM23
Licence No and Date	0911003042/25/05/2022
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	129 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001183AM23
RA File Number	52AX04000220 AM23
Licence No and Date	5211002594/03/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply.	

Hence, the Committee decided to **reject** the case.

Case No.	130 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	OC SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00000271AM24
RA File Number	03AX04001018 AM23
Licence No and Date	0311015240/03/06/2022
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Justification of low yield of 65.35% 2. We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	131 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001239AM23
RA File Number	03AX04000947 AM23
Licence No and Date	0311015309/07/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case..	

Case No.	132 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001260AM23
RA File Number	05AX04000587 AM23
Licence No and Date	0511013087/08/06/2022
Norms Committee Decision:	

We may call sample shipping bills from the firm and call the comments of TE.

Case No.	133 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	AROHEMA INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001332AM23
RA File Number	26AX04000018 AM23
Licence No and Date	2611000615/13/06/2022

Norms Committee Decision:

Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
AMBRETTOLIDE VEG (Perfumery Compound)	1 kg.	1	7-OCTENAL	1.999 kg.
		2	INHERENT UC 12 ME (9-Methyl Dodecenate)	2.69 kg.
		3	ULTRACAT	0.000089 kg.
		4	SNATCHCAT	0.000104 kg.
		5	GREEN CAT	Not Imported.

RA concerned may take further necessary action as per above decision of NC.

Case No.	134 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001345AM23
RA File Number	05AX04000761 AM23
Licence No and	0511013170/13/06/2022

Date	
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	135 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001346AM23
RA File Number	05AX04000760 AM23
Licence No and Date	0511013171/13/06/2022
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	136 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001355AM23
RA File Number	03AX04000821 AM23
Licence No and Date	0311015467/13/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	137 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001357AM23
RA File Number	03AX04001138 AM23
Licence No and Date	0311015469/13/06/2022
Norms Committee Decision:	
The firm vide e-mail dated 09.08.2023 has informed that they have surrendered their above license. In view of e-mail of firm, the Committee decided to withdraw the case.	

Case No.	138 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001399AM23
RA File Number	03AX04001167 AM23
Licence No and Date	0311015523/15/06/2022
Norms Committee Decision: The firm vide e-mail dated 09.08.2023 has requested to give at least 60 days for submitting of documents as sought by DL. In view of e-mail of firm, the Committee decided to defer the case.	

Case No.	139 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001673AM23
RA File Number	03AX04001934 AM23
Licence No and Date	0311015879/27/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	140 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001720AM23
RA File Number	33AX04000021 AM23
Licence No and Date	3311000772/28/06/2022
Norms Committee Decision: We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	141 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023

HQ File Number	HQRNORM APPLY 00001911AM23
RA File Number	05AX04001017 AM23
Licence No and Date	0511013648/07/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case	

Case No.	142 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00001938AM23
RA File Number	03AX04001943 AM23
Licence No and Date	0311016208/08/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	143 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	APEX DRUG HOUSE
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002007AM23
RA File Number	03AX04002053 AM23
Licence No and Date	0311016315/13/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	144 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002026AM23
RA File Number	05AX04001011 AM23
Licence No and Date	0511013749/13/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to **reject** the case.

Case No.	145 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	FREESIA CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002037AM23
RA File Number	03AX04002018 AM23
Licence No and Date	0311016342/14/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to **reject** the case.

Case No.	146 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	BELCHEM INDUSTRIES (INDIA) PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002202AM23
RA File Number	03AX04002190 AM23
Licence No and Date	0311016511/22/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
BELGUARD PBSA (Phenylbenzimidazole Sulfonic Acid).	1 kg.	1	Ortho Phenylene Diamine	0.4925 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	147 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected

Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002213AM23
RA File Number	05AX04001131 AM23
Licence No and Date	0511013929/22/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case	

Case No.	148 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	CANPEX CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002216AM23
RA File Number	31AX04000115 AM23
Licence No and Date	3111001583/22/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	149 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002265AM23
RA File Number	03AX04002336 AM23
Licence No and Date	0311016601/26/07/2022
Norms Committee Decision: The committee considered the request of firm for fixation of ad-hoc norms and it was decided to furnish the following clarification: - 1. Requirement of Raw Material is more than as asked for. Please clarify. 2. We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	150 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023

and Date				
HQ File Number	HQRNORM APPLY 00002286AM23			
RA File Number	08AX04000679 AM23			
Licence No and Date	0811005628/26/07/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -				

Case No.	151 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ASMEE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002335AM23
RA File Number	03AX04002471 AM23
Licence No and Date	0311016692/29/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	152 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	GUJARAT FLUOROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002374AM23
RA File Number	34AX04000340 AM23
Licence No and Date	3411002592/29/07/2022
Norms Committee Decision:	

We may call sample shipping bills from the firm and call the comments of TE.

Case No.	153 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002443AM23
RA File Number	07AX04000653 AM23
Licence No and Date	0711004832/03/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case	

Case No.	154 / NC/3/MEET/Jul/202324/9										
Case Status	Case Approved										
Party Name	TIDE INDUSTRIES										
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023										
HQ File Number	HQRNORM APPLY 00002532AM23										
RA File Number	34AX04000447 AM23										
Licence No and Date	3411002627/08/08/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and taking cue from earlier decision for same export product/import item in Meeting No. NC/3/MEET/Mar/20202223/24 dated 13/04/2023 against advance authorization No. 0711002880dated 16/01/2022 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>Aldehyde C9 (Purity 98%)</td><td>1 Kg</td><td>1</td><td>N Nonanal</td><td>1.24 kg</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	Aldehyde C9 (Purity 98%)	1 Kg	1	N Nonanal	1.24 kg
Export Product	Qty.	Sl. No.	Import Items	Qty.							
Aldehyde C9 (Purity 98%)	1 Kg	1	N Nonanal	1.24 kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	155 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002548AM23
RA File Number	03AX04002511 AM23
Licence No and Date	0311017048/10/08/2022
Norms Committee Decision:	
We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	156 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002634AM23
RA File Number	03AX04002522 AM23
Licence No and Date	0311017151/12/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	157 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ASMEE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002687AM23
RA File Number	03AX04002781 AM23
Licence No and Date	0311017314/18/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	158 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002742AM23
RA File Number	34AX04000462 AM23
Licence No and	3411002662/23/08/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	159 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00002838AM23
RA File Number	34AX04000490 AM23
Licence No and Date	3411002712/29/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	160 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00003157AM23
RA File Number	05AX04001704 AM23
Licence No and Date	0511014859/16/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case..	

Case No.	161 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00003360AM23
RA File Number	03AX04003351 AM23
Licence No and Date	0311018148/25/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply.	

Hence, the Committee decided to **reject** the case.

Case No.	162 / NC/3/MEET/Jul/202324/9
Case Status	Case Approved
Party Name	ZENITH DYEINTERMEDIATES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM REVIW00007108AM23
RA File Number	03AX04003199 AM23
Licence No and Date	0311018319/03/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No. 5/82-ALC4/2019** dated **02/08/2019** against advance authorization **No. 0310828945** dated **10/05/2019**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
NAS-5((2-Diazo -1-Naphthol-5-Sulfonic Acid, Sodium Salt))	1 kg.	1	Tobias Acid (Purity 97%)	1.618 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	163 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SHREE MAHADEV INTERMEDIATE
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00003525AM23
RA File Number	34AX04000640 AM23
Licence No and Date	3411002862/04/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to **reject** the case.

Case No.	164 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00003558AM23
RA File Number	03AX04003496 AM23
Licence No and Date	0311018391/06/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case	

Case No.	165 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00003759AM23
RA File Number	03AX04003669 AM23
Licence No and Date	0311018602/16/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	166 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	MISTAIR HEALTH AND HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00003866AM23
RA File Number	03AX04003730 AM23
Licence No and Date	0311018761/21/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	167 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00003982AM23
RA File Number	05AX04002096 AM23

Licence No and Date	0511015534/31/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	168 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	SHIVA BIO CHEM INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00004047AM23
RA File Number	50AX04000064 AM23
Licence No and Date	5011000667/03/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case with the following information/documents: i. COA of import and export item indicating percentage purity. ii. If any, By-Product obtained, please furnish details of quantity and value of such By-Product. iii. End use of Export Product. iv. We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	169 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SALICYLATES & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00004216AM23
RA File Number	09AX04000689 AM23
Licence No and Date	0911003913/09/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	170 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023

HQ File Number	HQRNORM APPLY 00004249AM23
RA File Number	05AX04002217 AM23
Licence No and Date	0511015715/09/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to reject the case	

Case No.	171 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00004440AM23
RA File Number	03AX04004060 AM23
Licence No and Date	0311019325/18/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to reject the case	

Case No.	172 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ASSOCIATED DYESTUFF PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00004521AM23
RA File Number	08AX04001207 AM23
Licence No and Date	0811006504/22/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	173 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00004863AM23
RA File Number	52AX04001711 AM23
Licence No and Date	5211003710/07/12/2022

Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case	
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Case No.	174 / NC/3/MEET/Jul/202324/9
Case Status	Case Deferred
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00004891AM23
RA File Number	05AX04002651 AM23
Licence No and Date	0511016260/08/12/2022
Norms Committee Decision: We may call sample shipping bills from the firm and call the comments of TE.	

Case No.	175 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	LAVINIA LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00005002AM23
RA File Number	03AX04004301 AM23
Licence No and Date	0311020004/15/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case	

Case No.	176 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	SHREE GANESH REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00005087AM23
RA File Number	34AX04000836 AM23
Licence No and Date	3411003129/19/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	177 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00005141AM23
RA File Number	34AX04000846 AM23
Licence No and Date	3411003139/20/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	178 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00005250AM23
RA File Number	05AX04002812 AM23
Licence No and Date	0511016521/23/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	179 / NC/3/MEET/Jul/202324/9														
Case Status	Case Approved														
Party Name	LYRUS LIFE SCIENCES PRIVATE LIMITED														
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023														
HQ File Number	HQRNORM APPLY 00005325AM23														
RA File Number	07AX04001423 AM23														
Licence No and Date	0711006029/27/12/2022														
Norms Committee Decision:															
Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-															
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>LISINOPRIL DIHYDRATE 2.5MG TABLETS</td><td>285714.0 Units</td><td>1</td><td>Lisinopril Dihydrate Ph.Eur</td><td>728.57 gm</td></tr></table>						Export Product	Qty.	Sl. No.	Import Items	Qty.	LISINOPRIL DIHYDRATE 2.5MG TABLETS	285714.0 Units	1	Lisinopril Dihydrate Ph.Eur	728.57 gm
Export Product	Qty.	Sl. No.	Import Items	Qty.											
LISINOPRIL DIHYDRATE 2.5MG TABLETS	285714.0 Units	1	Lisinopril Dihydrate Ph.Eur	728.57 gm											

LISINOPRIL TABLETS	DIHYDRATE	5.0	MG	42857.0 Units	2	Lisinopril Dihydrate Ph.Eur	2185.712 gm
LISINOPRIL TABLETS	DIHYDRATE	10.0	MG	214285.0 Units	3	Lisinopril Dihydrate Ph.Eur	2185.707 gm
LISINOPRIL TABLETS	DIHYDRATE	20.0	MG	285714.0 Units	4	Lisinopril Dihydrate Ph.Eur	5828.566 gm
RA concerned may take further necessary action as per above decision of NC.							

Case No.	180 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00005430AM23
RA File Number	03AX04004553 AM23
Licence No and Date	0311020346/30/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	181 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00005431AM23
RA File Number	03AX04004543 AM23
Licence No and Date	0311020347/30/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	182 / NC/3/MEET/Jul/202324/9
Case Status	Case Rejected
Party Name	ZEOLITES AND ALLIED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Jul/ 202324/ 9 and 28/07/2023
HQ File Number	HQRNORM APPLY 00005510AM23

RA File Number	03AX04004898 AM23
Licence No and Date	0311020475/04/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has still not furnished its reply. Hence, the Committee decided to reject the case	